

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDER SHEET**

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**ORDERS OF THE TRIBUNAL**

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23.02.2012

OA No.29/2012


Mr. P.N. Jatti, Counsel for applicant.

Through this OA, the applicant has stated that she has been working for more than 8 hours since 1<sup>st</sup> January, 1992 continuously and is, therefore, entitled for grant of temporary status as per the order at Annexure A/3. The applicant has also made a representation dated 02.02.2011 (Annexure A/1) in this regard but the same is still pending for consideration.

Having heard the learned counsel for the applicant and on perusal of the documents on record, I deemed it proper to direct the respondents to decide the representation of the applicant dated 02.02.2011 (Annexure A/1) by passing a reasoned & speaking order within a period of two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, she is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

  
(Anil Kumar)  
Member (A)

ahq